

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 2376/98
MA No. 2530/98

New Delhi. this the 4th day of December, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

1. Rajan.

2. Hira Lal.

3. Smt Sudesh.

(all sons and daughter of Shri Chiranji Lal,
r/o House No.10785, Jhande Wallan Road,
Nevikarim, Paharganj,
New Delhi.

4. Raju @ Rai Narain,
S/o Sri Devi Shay,
House No.11-A/6,
Block-11, Trilokpuri,
New Delhi-91.

5. Hem Lata Sharma,
w/o Late Sh. Raj Kumar,
25, Canning Lane, Curjon Road,
New Delhi-110001.

6. Dinesh Chand,
S/o Bishambar Dayal,
H.No. 56/668, Panchkuian Road,
New Delhi.

(By Advocate: Sh. Anil Mittal) Applicants

vs.

1. National Capital Territory of Delhi
Ministry of Health,
5, Shyam Nath Marg,
(Through its Secretary)

2. G.B.Pant Hospital,
Jawahar Lal Nehru Marg,
New Delhi-110002.
(Through its Secretary)

(By Advocate: None) Respondents

ORDER (ORAL)

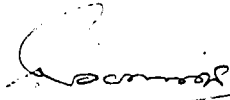
delivered by Hon'ble Shri T.N. Bhat, Member (J)

Heard the learned counsel for the applicant for
some time and it was pointed out to him that the OA
appears to be premature. He seeks permission to withdraw
the OA and to file a fresh OA after the selection is

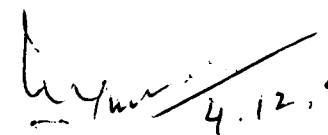
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complete. The permission sought for is granted and the OA is dismissed as withdrawn, with liberty to the applicant to file a fresh OA, if so advised.


(S.F. BISWAS)
Member (A)

sd


(T.N. BHAT)
Member (J)
4.12.98